

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 224 OF 2006**

**Friday, this the 7<sup>th</sup> day of April, 2006.**

**CORAM :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

**M.Manikandan  
Watchman,  
Small Entrepreneur Promotion and Training Institute  
Thiruvalla : Applicant**

**(By Advocate Mr. Jacob Chacko)**

**Versus**

- 1. Union of India represented by Secretary  
Ministry of Industries,  
Nirman Bhawan, A Wing, New Delhi.**
- 2. Director  
Small Industries Service Institute  
Ayyanthole, Thrissur-680003**
- 3. The Deputy Director  
Small Entrepreneur Promotion and Training Institute  
Manjadi PO,(Via) Kozhencherry  
Thiruvalla : Respondents**

**[ By Advocate Mr.TPM Ibrahim Khan, SCGSC**

**The application having been heard on 07.04.2006 the  
Tribunal on the same day delivered the following:**

**ORDER**

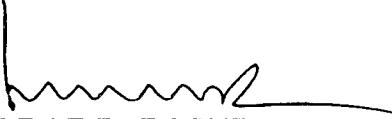
**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**The learned counsel for applicant represents the case of  
the applicant, who wants to be promoted to the Group 'C' post. He is  
working in a Group 'D' post for the last few years. He has submitted  
a representation, Annexure A-3. His prayer is that the representation  
is to be disposed of. We see the representation was filed only as  
recently as the 1<sup>st</sup> of April, 2006.**



2. We direct the 2<sup>nd</sup> respondent to dispose of the representation as expeditiously as possible and pass a speaking order thereon. The OA is disposed of accordingly assuring liberty to the applicant to approach this Tribunal, if necessary.

Dated, the 7<sup>th</sup> April, 2006.



GEORGE PARACKEN  
JUDICIAL MEMBER



N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

VS